

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-132**  
**CP-60 /(ND)/2021**

**IN THE MATTER OF:**

Preeti Kumar

....APPLICANT

Vs.

Impact Search India (P) Ltd

.... RESPONDENT

**SECTION**

U/s 241-242

**Order delivered on 17.8.2021**

**CORAM:**

SHRI. P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

**PRESENT:**

For the Appellant

: Mr. Raghav Sabharwal, Adv. and Mr. Anuj Aggarwal, Adv.

For the CD

: Mr. Raghav Sabharwal, Advocate for R-2 and R-3

Ms Srijata Majumdar, Adv (for Respondent)

**ORDER**

Heard the submissions made by the Counsels for both sides. Both the Counsels have submitted that mediation in relation to the matter is in progress and prayed for grant of a month's time. The time prayed for is granted.

Post the matter on 06.10.2021.

— Sd —  
(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

— Sd —  
(P.S.N PRASAD)  
MEMBER (JUDICIAL)

Surjit